

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-210**  
IB-2728/ND/2019  
IA/3875/2020

**IN THE MATTER OF:**

Om Logistics Ltd

....Applicant

Vs.

Servel India Pvt Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 30.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Prabhakar Kumar CS, Mr. Reetesh Kumar Agarwal appeared  
on behalf of RP

For the Respondent

: Ms. Sunieta Ojha

**ORDER**

**IA/3875/2020:-**

The present application has been filed on behalf of RP under Section 19(2) and 19(3), 60(5) and any other provisions of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016.

Ms. Suneita Ojha has appeared on behalf of R-1 and R-2. Mr. Reetesh Agarwal, RP appeared in person and Mr. Prabhakar Kumar has appeared on behalf of RP

Without going into the facts, what information have been provided by the Suspended Board of Directors to the RP and what have not been provided, We hereby direct the Suspended Board of Director/Respondents to provide all the information, which the RP required from the Suspended Board of Director within one week from today and Suspended Board of Director/Respondents are directed to bring all these facts by filing an affidavit. Suspended Board of Director/Respondents is also directed to hand over the car referred in the application within one week from today.

In the course of writing of the order, Ms. Sunieta Ojha submitted that the said Car is not in the name of the company rather that is the personal car of the respondent.

Considering this submission, Suspended Board of Director is directed to file the detailed reply on the point of handing over the car to the RP within one week from today. Let the same be filed after serving advance copy of the same to the Ld. Opposite Counsel.

List the case on 12.10.2020.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-209**  
IB-2728/ND/2019  
IA/3981/2020

**IN THE MATTER OF:**

Om Logistics Ltd

....Applicant

**Vs.**

Servel India Pvt Ltd

.....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 30.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Prabhakar Kumar CS, Mr. Reetesh Kumar Agarwal appeared  
on behalf of RP

For the Respondent

: Ms. Sunieta Ojha

**ORDER**

**IA/3981/2020:-**

The present application has been filed on behalf of RP under Section 43(1) of the IBC, 2016

Ms.Sunieta Ojha has appeared on behalf of R-1 and Mr.Prabhkar Kumar has appeared on behalf of petitioner/RP.

Ms. Sunieta Ojha submitted that today, she has received the copy of the IA and seeks time to file the reply. None appeared on behalf of R-2 and R-3.

Ld. Counsel for RP informed us that yesterday he has filed the affidavit of service but the same is not on record. He is directed to share the diary no/IA no. with the Court Officer, so, the same may be listed on the next date of hearing along with this present IA.

Since, No one appeared on behalf of R-2 & R-3, last opportunity is given to them to appear and file the reply within one week from today, failing which order shall be passed in accordance with the provisions of law.

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Ms. Sunieta Ojha is directed to file the reply within one week from today after serving advance copy of the same to the Ld. Opposite Counsel.

No further adjournment will be given to any of the parties on any ground. List the case on **12.10.2020**.

Sd/-

**(K.K. VOHRA)**  
**MEMBER (T)**

Sd/-

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**